

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 849 Dated: 18/10/2019

It is hereby notified that vide High Court Order Dated **14.10.2019**

Mr. Adil Bashir Koul
S/O Bashir Ahmad Koul
R/O Wandhama, Bye-Pass Mohalla, Tehsil Lar, Distt. Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-472/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 15-10-19
Additional Registrar

No: 19196-2019 Dated: 18/10/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Ganderbal.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Mr. Adil Bashir Koul, Advocate**

.....for information and necessary action.

(Mohammad Yasin Beigh) 15-10-19
Additional Registrar

8908

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

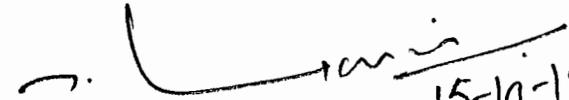
No: 850 Dated: 18/10/2019

It is hereby notified that vide High Court Order Dated **14.10.2019**

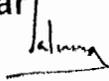
Ms. Anisa Yousuf
D/O Mohammad Yousuf
R/O Branpather, Batmaloo, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-473/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 15-10-19
Additional Registrar

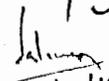
No: 19202-7/19 Dated: 18/10/2019


15/10/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President Bar Association High Court of J&K, Srinagar.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Ms. Anisa Yousuf, Advocate**

.....for information and necessary action.


Additional Registrar 15-10-19

15/10/19

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 851 Dated: 18/10/2019It is hereby notified that vide High Court Order Dated **14.10.2019**

Mr. Abrar Ul Haq Fazili
S/O Faiz Ul Haq Fazili
R/O New Colony Noorbagh, near Rahim Complex, Srinagar

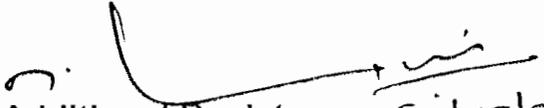
has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-474/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


 (Mohammad Yasin Beigh) 15-10-19
 Additional Registrar

No: 1928-13/20 Dated: 18/10/2019**Copy forwarded to the:**

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President Bar Association High Court of J&K, Srinagar.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Mr. Abrar Ul Haq Fazili, Advocate**
for information and necessary action.


 Additional Registrar 15-10-19
 15/10/19

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 852 Dated: 18/10/2019

It is hereby notified that vide High Court Order Dated 14.10.2019

Ms. Asifa Malik
D/O Majid Hussain
R/O Village Badhori, Bari-Brahmana, Samba
A/P Channi Rama Malik Market, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-475/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Additional Registrar

No: 19214-19/A Dated: 18/10/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Samba/Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Samba.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Ms. Asifa Malik, Advocate**

.....for information and necessary action.

Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 853 Dated: 18/10/2019

It is hereby notified that vide High Court Order Dated 14.10.2019

Mr. Abdul Rouf War
S/O Abdul Gani War
R/O Vodhpura, Dar Mohalla, Tehsil Handwara, Distt. Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-476/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Additional Registrar

No: 19220-25/4 Dated: 18/10/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Kupwara.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Mr. Abdul Rouf War, Advocate**

.....for information and necessary action.

Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 856 Dated: 18/10/2019It is hereby notified that vide High Court Order Dated **14.10.2019****Ms. Farkhandah Farooq
D/O Mohammad Farooq Reshi
R/O Tral-I-Payeen, Tehsil Tral, Distt. Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-479/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 15-10-19
Additional Registrar

No: 19239-44/LP Dated: 18/10/2019**Copy forwarded to the:**

1. Principal District & Sessions Judge, Pulwama
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Pulwama.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Ms. Farkhandah Farooq, Advocate**

.....for information and necessary action.

Additional Registrar 15-10-19
15/10/19

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 854 Dated: 18/10/2019

It is hereby notified that vide High Court Order Dated **14.10.2019**

Mr. Avekpal Singh
S/O Charanjeet Singh
R/O Manjana Kahnka, Nowshera, Rajouri
A/P Plot No.101, Shopping Centre Bakshi Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-477/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 15-10-19
Additional Registrar

No: 19226-31/11 Dated: 18/10/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Rajouri/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Mr. Avekpal Singh, Advocate**
.....for information and necessary action.

Additional Registrar 15-10-19

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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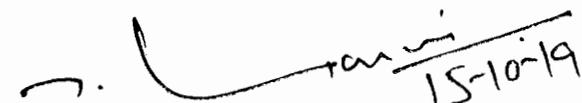
**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 855 Dated: 18/10/2019

It is hereby notified that vide High Court Order Dated 14.10.2019

Mr. Danish Nazir Wani
S/O Nazir Ahmad wani
R/O Gojwara Tulwari, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-478/2019 in the roll of Advocate maintained by this Registry.

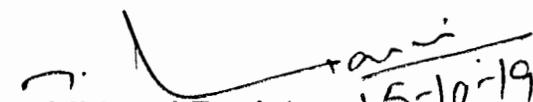
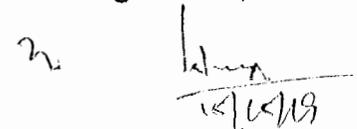
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 15-10-19
Additional Registrar

No: 19233-38/19 Dated: 18/10/2019**Copy forwarded to the:**

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Srinagar.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Mr. Danish Nazir Wani, Advocate**

.....for information and necessary action.


Additional Registrar 15-10-19


HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 857 Dated: 18/10/2019It is hereby notified that vide High Court Order Dated **14.10.2019****Mr. Junaid Amin****S/O Mohammad Amin Bhat****R/O Undrooni Kathi Darwaza, Rainawari, Mohalla Ashraf Khan, Tehsil
Khanyar, Distt. Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-480/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Additional Registrar

No: 19245-50/L.P Dated: 18/10/2019**Copy forwarded to the:**

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Srinagar.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Mr. Junaid Amin, Advocate**
.....for information and necessary action.

Additional Registrar 15-10-19

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 858 Dated: 18/10/2019

It is hereby notified that vide High Court Order Dated **14.10.2019**

Mr. Kais Alam Beg
S/O Jaffer Hussain Beg
R/O Bhaderwah, Quilla Mohalla, Doda
A/P H.No.16, Lane No.4, Chinar Enclave Sidhra, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-481/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Additional Registrar

No: 19251-86/CP Dated: 18/10/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Bhaderwah/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Doda.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Mr. Kais Alam Beg, Advocate**
.....for information and necessary action.

(Mohammad Yasin Beigh)
Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 859 Dated: 18/10/2019

It is hereby notified that vide High Court Order Dated **14.10.2019**

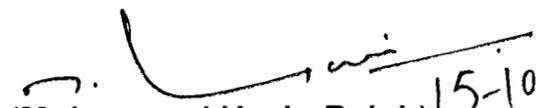
Ms. Mir Farhatul Aen

D/O Mukhtar Ahmad Mir

R/O Uttersoo, Aminabad Chander Wadan, Tehsil Shangus, Distt. Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-482/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

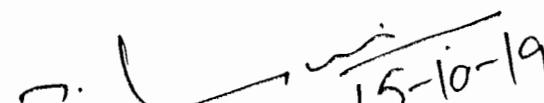

(Mohammad Yasin Beigh) 15-10-19
Additional Registrar

No: 19257-62/1P Dated: 18/10/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Anantnag.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Ms. Mir Farhatul Aen, Advocate**

.....for information and necessary action.


Additional Registrar, 15-10-19

15/10/19

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HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

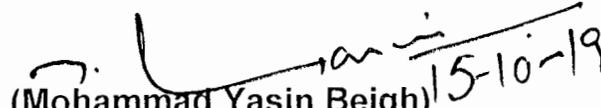
No: 860 Dated: 18/10/2019

It is hereby notified that vide High Court Order Dated **14.10.2019**

Mr. Mohd Hussain Sofi
S/O Gh Hussain Sofi
R/O Rakh Shalua Tingan, Mohalla Hussaini Colony, Tehsil B.K. Pora,
Distt. Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-483/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 15-10-19
Additional Registrar

No: 19263-68/21 Dated: 18/10/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Budgam.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Mr. Mohd Hussain Sofi, Advocate**
.....for information and necessary action.


Additional Registrar, 15-10-19
15/10/19

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 861 Dated: 18/10/2019

It is hereby notified that vide High Court Order Dated **14.10.2019**

Mr. Manzoor Ahmad Wani
S/O Gh Mohi ud Din Wani
R/O Kukroosa, Handwara, Tehsil Villagam, Distt. Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-484/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Additional Registrar

No: 19269-74/19 Dated: 18/10/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Kupwara.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Mr. Manzoor Ahmad Wani, Advocate**

.....for information and necessary action.

Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 862 Dated: 19/10/2019

It is hereby notified that vide High Court Order Dated 14.10.2019

Ms. Navdeep Kour
D/O Surinder Singh
R/O Kanli Bagh, Sangri, Baramulla
A/P Model Town, Sec-7, Gangyal, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-492/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Additional Registrar

15-10-19

No: 17275-80/19 Dated: 19/10/2019

(Signature)
15/10/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Baramulla/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Baramulla.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Ms. Navdeep Kour, Advocate**
.....for information and necessary action.

(Signature)
Additional Registrar

15-10-19

(Signature)
15/10/19

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

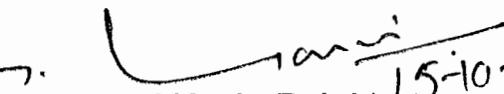
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 863 Dated: 18/10/2019It is hereby notified that vide High Court Order Dated **14.10.2019****Ms. Nazia Wahid****D/O Abdul Wahid****R/O Moninabad, Lane No.1, Batmaloo By-Pass New Court Complex,
Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-489/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

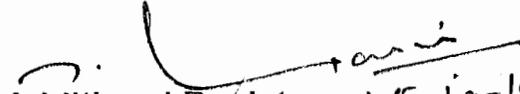

(Mohammad Yasin Beigh) 15-10-19
Additional Registrar

No: 19281-86/2 Dated: 18/10/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Srinagar.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Ms. Nazia Wahid, Advocate**

.....for information and necessary action.


Additional Registrar, 15-10-19

15/10/19

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

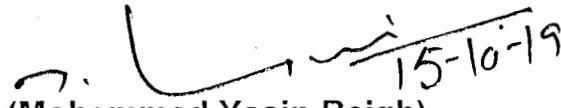
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**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 864 Dated: 18/10/2019It is hereby notified that vide High Court Order Dated **14.10.2019**

Mr. Nasir Ahmad Khadim
S/O Abdul Rehman Khadim
R/O Aishmuqam, Peer Mohalla, Tehsil Pahalgam, Distt. Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-490/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


 (Mohammad Yasin Beigh)
 Additional Registrar

No: 19282-92/19 Dated: 18/10/2019**Copy forwarded to the:**

1. Principal District & Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Anantnag.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Mr. Nasir Ahmad Khadim, Advocate**

.....for information and necessary action.


 Additional Registrar
 15-10-19

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 865 Dated: 18/10/2019

It is hereby notified that vide High Court Order Dated **14.10.2019**

Mr. Mir Ishfaq Hussain
S/O Mir Mohd Akram
R/O Tapper, Waripora, Wani Mohalla, Tehsil Pattan, Distt. Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-488/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 19293-98/19 Dated: 18/10/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Baramulla.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Mr. Mir Ishfaq Hussain, Advocate**

.....for information and necessary action.


Additional Registrar
15-10-19

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 866 Dated: 18/10/2019It is hereby notified that vide High Court Order Dated **14.10.2019****Mr. Mukesh Sharma****S/O Gian Chand****R/O Village Amroh, Tehsil Ram Nagar, Distt. Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-486/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 15-10-19
Additional Registrar

No: 19299-304/19 Dated: 18/10/2019**Copy forwarded to the:**

1. Principal District & Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Udhampur.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Mr. Mukesh Sharma, Advocate**

.....for information and necessary action.

Additional Registrar 15-10-19
15/10/19

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

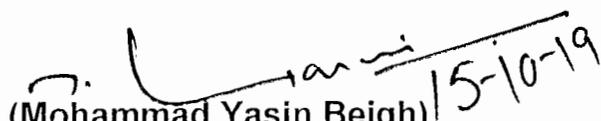
No: 868 Dated: 18/10/2019

It is hereby notified that vide High Court Order Dated **14.10.2019**

Mr. Manhor Singh
S/O Chamail Singh
R/O Swari, The. Kotranka Bakori (Budhail), Rajouri
A/P Rathana Morh, R.S. Pura, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-485/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 15-10-19
Additional Registrar

No: 19311-16/LP Dated: 18/10/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Rajouri/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Rajouri.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Mr. Manhor Singh, Advocate**
.....for information and necessary action.


Additional Registrar 15-10-19
15/10/19

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 867 Dated: 18/10/2019

It is hereby notified that vide High Court Order Dated **14.10.2019**

Mr. Suhail Wani
S/O Ghulam Mohammad Wani
R/O Bazar-E-Batamaloo, Tehsil Khas, Distt. Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-496/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh) 15-10-19
Additional Registrar

No: 17305-10/19 Dated: 18/10/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, *Srinagar*
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, *Srinagar*
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Mr. Suhail Wani, Advocate**

.....for information and necessary action.

(Signature)
Additional Registrar 15-10-19
(Signature)

8926

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 869 Dated: 18/10/2019

It is hereby notified that vide High Court Order Dated **14.10.2019**

Ms. Neelofar Jan
D/O Gh Mohd Pala
R/O Hardu Madam, Tehsil Tangmarg, Distt. Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-491/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 15-10-19
Additional Registrar

No: 19317-23/19 Dated: 18/10/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Baramulla.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Ms. Neelofar Jan, Advocate**

.....for information and necessary action.


Additional Registrar 15-10-19
15/10/19

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

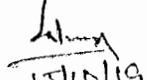
**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 870 Dated: 18/10/2019It is hereby notified that vide High Court Order Dated **14.10.2019****Mr. Naman Suri
S/O Pankaj Suri
R/O 7-C, Shastri Nagar, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-493/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 19317-22/19 Dated: 18/10/2019


15/10/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Mr. Naman Suri, Advocate**

.....for information and necessary action.


Additional Registrar 15-10-19

15/10/19

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

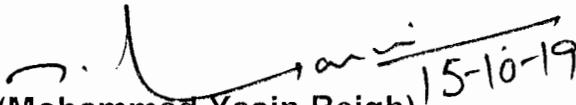
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

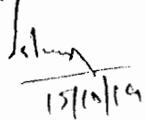
* * *

**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 871 Dated: 18/10/2019It is hereby notified that vide High Court Order Dated **14.10.2019****Mr. Pranav Jain
S/O Sanjeev Jain
R/O 95-1/A, East Extension, Trikuta Nagar, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-495/2019 in the roll of Advocate maintained by this Registry.

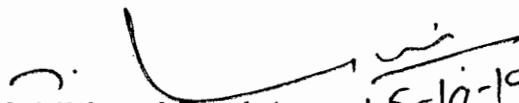
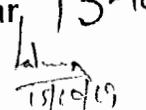
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 15-10-19
Additional Registrar

No: 19323-28 Dated: 18/10/2019
**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President Bar Association High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Mr. Pranav Jain, Advocate**

.....for information and necessary action.


Additional Registrar, 15-10-19


HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 872 Dated: 18/10/2019

It is hereby notified that vide High Court Order Dated **14.10.2019**

Mr. Suheem Wahid

S/O Abdul Wahid

**R/O Mominabad, Lane-1, Batamaloo, New District Court Complex,
Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-497/2019 in the roll of Advocate maintained by this Registry.

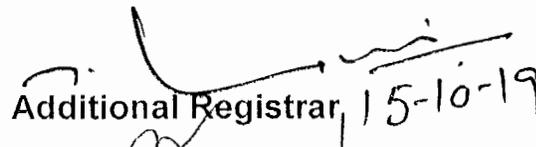
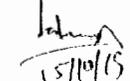
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 15-10-19
Additional Registrar

No: 19329-34/11 Dated: 18/10/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Srinagar.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Mr. Suheem Wahid, Advocate**
.....for information and necessary action.


Additional Registrar 15-10-19


HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

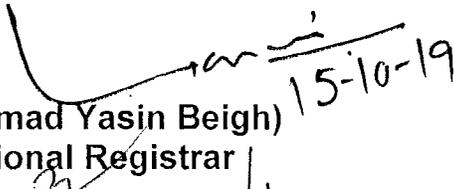
No: 873 Dated: 18/10/2019

It is hereby notified that vide High Court Order Dated 14.10.2019

Mr. Suhail Shafi Wani
S/O Mohd Shafi Wani
R/O Sempora, Panthachowk, Wani Mohalla, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-498/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 19335-40/P Dated: 18/10/2019

15-10-19

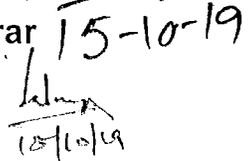
15/10/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Srinagar.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Mr. Suhail Shafi Wani, Advocate**

.....for information and necessary action.


Additional Registrar

15-10-19

15/10/19

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 874 Dated: 18/10/2019

It is hereby notified that vide High Court Order Dated **14.10.2019**

Ms. Sheetal Razdan
D/O Kuldeep Krishan Razdan
R/O H.No.842, Subash Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-499/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 15-10-19
Additional Registrar

No: 19341-46/18 Dated: 18/10/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President Bar Association High Court of J&K, Jammu
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Ms. Sheetal Razdan, Advocate**
.....for information and necessary action.

Additional Registrar 15-10-19

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

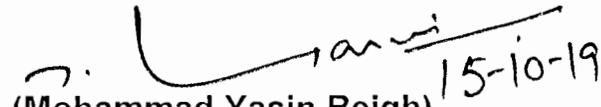
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 875 Dated: 18/10/2019It is hereby notified that vide High Court Order Dated **14.10.2019****Mr. Sibgatullah Shah**
S/O Zahoor Ahmad Shah
R/O Vakeel Colony, Brain Nishat, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-500/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

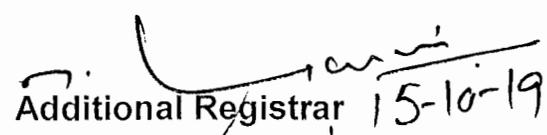

(Mohammad Yasin Beigh)
Additional Registrar

15-10-19

No: 19347-52/LB Dated: 18/10/2019
15/10/19**Copy forwarded to the:**

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President Bar Association High Court of J&K, Srinagar.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Mr. Sibgatullah Shah, Advocate**

.....for information and necessary action.


Additional Registrar

15-10-19


15/10/19

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 876 Dated: 18/10/2019It is hereby notified that vide High Court Order Dated **14.10.2019****Ms. Smiley Sawhney
D/O Sanjay Sawhney
R/O F-332, Hari Singh Nagar, Rehari Colony, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-501/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

M. Yasin
(Mohammad Yasin Beigh) 15-10-19
Additional Registrar

No: 19353-58/A Dated: 18/10/2019**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Ms. Smiley Sawhney, Advocate**

.....for information and necessary action.

M. Yasin
Additional Registrar 15-10-19
M. Yasin
15/10/19

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 877 Dated: 18/10/2019

It is hereby notified that vide High Court Order Dated **14.10.2019**

Ms. Snober Azad
D/O Nisar Ahmad Azad
R/O Kakasathoo Jamalatta, Tehsil South, Distt. Srinagar
A/P Peer Bagh Milatabad, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-502/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Additional Registrar

No: 17359-64/21 Dated: 18/10/2019

15-10-19

Copy forwarded to the:

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President Bar Association High Court of J&K, Srinagar.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Ms. Snober Azad, Advocate**

.....for information and necessary action.

Additional Registrar

15-10-19

15/10/19

8939

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 878 Dated: 18/10/2019

It is hereby notified that vide High Court Order Dated **14.10.2019**

Mr. Sushil Sharma
S/O Yash Paul Sharma
R/O V.P.O Ranjan, Tehsil Bhalwal, Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-503/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 15-10-19
Additional Registrar

No: 19365-70/19 Dated: 18/10/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Mr. Sushil Sharma, Advocate**

.....for information and necessary action.


Additional Registrar 15-10-19
15/10/19

8940

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 879 Dated: 18/10/2019

It is hereby notified that vide High Court Order Dated **14.10.2019**

Mr. Sheikh Amir Mushtaq
S/O Sheikh Mushtaq Ahmad
R/O Boniyar Baramulla
A/P Vermul Heights Colony Delina 01, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-504/2019 in the roll of Advocate maintained by this Registry.

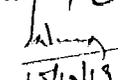
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 15-10-19
Additional Registrar

No: 19371-76/19 Dated: 18/10/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Baramulla.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Mr. Sheikh Amir Mushtaq, Advocate**
.....for information and necessary action.


Additional Registrar, 15-10-19

15/10/19

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 880 Dated: 18/10/2019

It is hereby notified that vide High Court Order Dated **14.10.2019**

Mr. Shahid Ali Nengroo
S/O Ali Mohd Nengroo
R/O Jafferpora Gangoo, Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-505/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Additional Registrar

No: 19377-82/19 Dated: 18/10/2019

15/10/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Pulwama
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Pulwama.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Mr. Shahid Ali Nengroo, Advocate**

.....for information and necessary action.

Additional Registrar, 15-10-19

15/10/19

8942

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

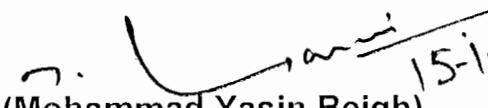
No: 881 Dated: 18/10/2019

It is hereby notified that vide High Court Order Dated **14.10.2019**

Mr. Vikramjit Singh Manhas
S/O Mohan Lal Manhas
R/O H.No.61, Shahbad Colony, Bahu Fort, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-506/2019 in the roll of Advocate maintained by this Registry.

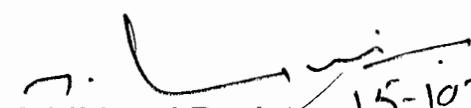
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 19383-88/21 Dated: 18/10/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Pulwama
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Pulwama.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Mr. Vikramjit Singh Manhas, Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 883 Dated: 18/10/2019

It is hereby notified that vide High Court Order Dated **14.10.2019**

Mr. Nighat Amin
S/O Mohammad Amin
R/O H.No. 125 Haji Abad Colony, Bemina, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-509/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh)
Additional Registrar

15-10-19

No: 19395-400/19 Dated: 18/10/2019

(Signature)
15/10/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Srinagar.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Mr. Nighat Amin, Advocate**

.....for information and necessary action.

(Signature)
Additional Registrar

15-10-19

(Signature)
15/10/19

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 884 Dated: 18/10/2019

It is hereby notified that vide High Court Order Dated **14.10.2019**

Ms. Omera Farooq
D/O Farooq Ahmad Rather
R/O Chakoora, Tehsil Shahoora, Litter, Distt. Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-494/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Additional Registrar

No: 19401-6/LP Dated: 18/10/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Pulwama
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President District Bar Association, Pulwama.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Ms. Omera Farooq, Advocate**
.....for information and necessary action.

Additional Registrar

8944

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 285 Dated: 18/10/2019

It is hereby notified that vide High Court Order Dated **14.10.2019**

Mr. Viren Magotra
S/O Rajeev Magotra
R/O H.No.284-A, Gole Market Gandhi Nagar, Jammu
A/P H.No.212, Sector-2, Channi Himmat, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-508/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Additional Registrar

No: 19407-12/2019 Dated: 18/10/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Mr. Viren Magotra, Advocate**
.....for information and necessary action.

Additional Registrar

8943

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 882 Dated: 18/10/2019

It is hereby notified that vide High Court Order Dated **14.10.2019**

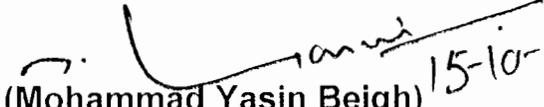
Mr. Vijay Kumar

S/O Sukh Dev Dutt

R/O Vill. Kah Tehsil Meramandiran Old Akhnoor, Ward No.7, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-507/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 15-10-19
Additional Registrar

No: 19383-94/L/B Dated: 18/10/2019


15/10/19

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President Bar Association High Court of J&K, Jammu.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Mr. Vijay Kumar, Advocate**

.....for information and necessary action.


Additional Registrar 15-10-19

15/10/19

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 846 Dated: 15-10-2019

It is hereby notified that vide High Court Order Dated 14.10.2019

Ms. Madeeha Majid
D/O Abdul Majid Bhat
R/O 27-G, Green Lane Shah Anwar Colony, Hyderpora, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-487/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh) 15-10-19
Additional Registrar
(Signature)
15/10/19

No: 18619-24/LP Dated: 15-10-2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President Bar Association, High Court of J&K, Srinagar.
5. In-charge N.I.C. High Court of J&K Srinagar for uploading on the website.
6. **Ms. Madeeha Majid, Advocate**
.....for information and necessary action.

(Signature)
Additional Registrar, 15-10-19
(Signature)
15/10/19